Asia Region in its meeting held on ^P" timber. 24—-30, 1985 reviewed in general the progress made in the control/eradication of various diseases. The Committee noted tbat though there was a declining trend in malaria incidence in the Region as a whole, there has been no technical break-throughs as yet in regard to the problems of parasite resistance to antimalarials and vector resistance to insecticide. While discussing the problem of sexualjy transmitted diseases a mention was made °$ *the* newly emerging disease viz. Acquired Immune-Deficiency Syndrome (AIDS). The Committee felt that the situation should be observed closely.

Grant *to viHentmcy* organisations working for Family Planning

395. DR. SHYAM SUNDAR MOHAPATRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any voluntary bodies are working for family planning with the Central Government grant; and

(b) ;f so. the names of such organisations functioning in Orissa?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI KRISHNA KUMAR): (a) Yes, Sir.

(b) The informatioj, is being collected from the State Government and will be placed on the Table of the House.

Functioning of Safdarjung Hospital

396. SHRI RAMCHANDRA SHARAD WAI:

SHRI BHAGATRAM MANHAR:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether in a memorandum recently submitted to the Prime Minister several Members of Parliament demanded a CBI enquiry into the affairs of the Safdarjung Hospital and the alleged misdeeds of the Medical Superintendent of the Hospiidi;

(b) if so, what specific allegations have been made therein; and

(c) what action has been taken in the matter?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI KRISHNA KUMAR): (a) Yes, Sir.

(b) The allegations specifically referred to an incident wherein a patient was forced to pay 'or the services and facilities which were normally available without any payment.

(c) The Vigilance. Officer of the hospital had conducted an enquiry into the incident and submitted his report. The report is- at present with the Chief Vigilance Commission.

सड़क दुर्घटनाओं के शिकार व्यक्तियों को मुआवजा

397. श्री लाल कृष्ण आडवाणी :
श्री प्यारेलाल खंडेलवाल :

क्या परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले पांच वर्षों में दिल्ली में कितनी मोटर दुर्घटनाएं हुई हैं और उनमें से कितनी-कितनी दुर्घटनाओं के बारे में एक वर्ष, दो वर्ष, पांच वर्ष से मामले मोटर वाहन अधिनियम के अधीन दावा और मुआवजे के लिये संबंधित न्यायाधिकरणों के पास फैसलों के लिये लम्बित पड़े हैं ;

(ख) भारत के अन्य महानगरों में इस प्रकार के मामलों के बारे में तुलनात्मक स्थिति क्या है, ; और

(ग) दुर्घटनाओं में विकलांग हुए व्यक्तियों और दुर्घटनाओं में मरने वाले व्यक्तियों की विधवाओं के प्रति मानवीय दृष्टिकोण के आधार पर ऐसे मामलों को

तेजी से निबटाने के लिये सरकार क्या कदम उठाने का विचार रखती है ?

जल-भुतल परिवहन विभाग में राज्य मंत्री (श्री राजेश पायलट) : (क) दिल्ली प्रशासन द्वारा दी गयी सूचना के अनुसार पिछले पांच वर्षों में दिल्ली में कुल निम्नलिखित दुर्घटनाए हुई :—

वर्ष	दुर्घटनाओं की संख्या जिसमें दुर्घटनाग्रस्त व्यक्तियों की मृत्यु हुई
1981 . . .	1020
1982 . . .	1171
1983 . . .	1091
1984 . . .	1179
1985 (31.10.85 तक)	622

इस अवधि के दौरान दिल्ली में मोटर एक्सीडेंट क्लेम्स ट्रीबुनलों में मुआवजा के 2846 मामले निपटाये और संबंधित ट्रीबुनलों के पास 6376 मामले विचाराधीन हैं जिसका अलग-अलग ब्यौरा निम्नलिखित है :—

एक वर्ष . . .	3244
दो वर्ष . . .	2624
पांच वर्ष . . .	508

(ख) सूचना एकत्रित की जा रही है।

(ग) मुआवजे के मामले का तत्काल निपटान करने के उद्देश्य से, मोटर-यान अधिनियम, 1939 की धारा 110-ग के तहत मोटर एक्सीडेंट क्लेम्स ट्रीबुनलों की जांच की उचित और संक्षिप्त प्रक्रिया अपनाने के लिये शक्तिशाली बनाया गया है। इसके अलावा, मोटर यान (संशोधन) अधिनियम, 1982 के द्वारा दोष रहित देयता सिद्धांत पर मुआवजा देने संबंधी नये उपबंध की व्यवस्था की गयी है। इसमें मुआवजा मांग करने वाले को अपनी गलतियों, कमियों अथवा गाड़ी के मालिक अथवा किसी अन्य व्यक्ति के दोष को प्रमाणित नहीं करना पड़ता है और जिसमें ट्रीबुनल को तत्काल मामले का निपटान करना पड़ता है। राज्य सरकारों/संघ शासित प्रशासनों को भी सलाह दी गई है कि वे मोटरयान अधिनियम, 1939 की धारा 111-क के तहत मामलों के शीघ्र निपटान को सुनिश्चित करने के लिए उचित प्रक्रिया अपनायें।

Physical education in the Central Uuiver. sities

398. SHRI S. W. DHABE: Will the Minister HUMAN RESOURCE DEVELOPMENT be pleased i_0 state;

(at whether il is a fact thai physical education teachers or Directors in the Central Universities are not given the status of lecturers/assist an 1 professors or readers;

(b) if so .what steps are being taken to give them equivalent academic latUS and representation in the university bodies such as Academic Council, Board of Studies etc.. and

(c) whether there is any proposal under Governments consideration to make physi cal education either compulsory or optional subject in the universitj curriculum?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION AND CULTURE (SHRIMATI SUSHILA ROHTAGI): (a) Among the Central Universities, only the Banaras Hindu University offer physical education as .. course. Professors, Readers and Lecturers , in the Subject are appointed in the Banaras Hindu University in the remaining Central Universities, Directors/Instructors of Physi-